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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**Co. Appeal No. 77/252(3)/NCLT/AHM/2018**

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.03.2018**

Name of the Company: Darshanbhai Arvindbhai Shah.  
(Rammola Agro Tech Pvt Ltd)  
V/s.  
ROC. Gujarat.

Section of the Companies Act: Section 252(3) of the Companies Act, 2013

**S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE**

1. KIRAN SHAH C.A. Appellant Kiran Shah  
2.

**ORDER**

Learned FCA Mr. Kiran Shah present for the Appellant. None present for the ROC.

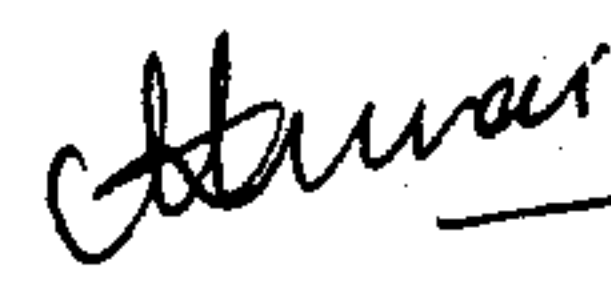
The proof of service of notice of date of hearing on ROC is filed.

The affidavit is filed by the Appellant.

The representation is received from the ROC.

Heard the arguments of learned PCS for the Appellant.

The order is reserved.

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**

Dated this the 26th day of March, 2018.